

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Civil)...CC1563/2002
(From the judgement and order dated 27/07/2001 in LPA 432/98
of The HIGH COURT OF M.P.AT JABALPUR)

G.M., S.E.C.L. KORBA & ANR.

Petitioner (s)

VERSUS

KULESHWAR PRASAD & ANR.

Respondent (s)

With I.A. 1 (for c/delay in filing SLP)

Date : 18/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE BISHESHWAR PRASAD SINGH

For Petitioner (s) Mr. Mukul Rohtagi, ASG
Mr. K.S. Bhati, Adv.
Ms. Aishwarya Bhati, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
Delay condoned.

Issue notice.

Stay of contempt proceedings in the meantime.

(D.P. WALIA)
COURT MASTER

(S.L. GOYAL)
COURT MASTER